

(b) There are no common areas between TCIL and O.C.C. and there are no conflicts in the principles and functions of these two Organisations.

**Rihand Super Thermal Power Project**

4828. SHRI SAIFUDDIN CHOWDHARY :

SHRI BASUDEB ACHARIA :

Will the Minister of ENERGY be pleased to state :

(a) whether the National Thermal Power Corporation has awarded the Rs. 1200 crore Rihand Super Thermal Power Project to a British turnkey contractor against the advice of its own consultant adviser ;

(b) if so, the circumstances under which the said contract was awarded to the said contractor ; and

(c) the level at which the decision to award the contract to this contractor was taken ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). The Rihand Super Thermal Power Project (STPP) of the National Thermal Power Corporation (NTPC) is being executed with U.K. assistance. The contract for supply and erection, in respect of the Project, was awarded to M/s. Northern Engineering Industries (NEI) of the U.K. in September, 1982 after negotiations between the U.K. Authorities and a Committee constituted on the Indian side. The recommendations of this Committee were approved by the Board of Directors of the NTPC and the Govt. of India for award of contract to M/s. NEI.

**Coal projects shelved due to non-availability of World Bank Loan**

4829. SHRI K. RAMAMURTHY : Will the Minister of ENERGY be pleased to state :

(a) whether at the Annual General Meeting of the Coal Consumers Associa-

tion of India held in January, 1986, Government representative stated that the World Bank has not agreed to give loans for the new coal projects on the ground that coal price in India is substantially lower than that of any major coal-producing country in the world ; and

(b) if so, the details of new coal projects that have been shelved due to non-availability of World Bank loans ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No, Sir.

(b) Does not arise.

**Writ petitions pending in Supreme Court regarding constitutionality of Muslim Personal Law**

4830. SYED SHAHABUDDIN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of writ petitions pending in Supreme Court on the constitutionality or otherwise of the Muslim Personal Law as a whole or specific parts thereof ;

(b) whether Government have filed their statements in all these cases ; and

(c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) It is not possible to ascertain the number of writ petitions pending in the Supreme Court on any subject unless the Government is made a party and a copy of the writ petition is sent to it. The Registry of the Supreme Court has also intimated that statistics about the pendency of the total writ petitions is available but no information about the subject matter of the pending writ petitions would be available. However, the Central Government has received notices in three writ petitions which *inter alia* challenge the validity of unilateral pronouncement of *talaq* enforced by the courts in favour of Muslim men, the non-availability of a right to adopt by

a Muslim woman, the provision in Muslim law that the father is the natural guardian of the legitimate children and other incidental matters.

(b) and (c). Government has filed counter affidavit in the first-mentioned case and the filing of counter affidavits in the other two cases is being processed.

#### Transfer of Chief Justice/Judges of High Courts

4831. SYED SHAHABUDDIN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the names of the High Courts in which the Chief Justice is from outside that State ;

(b) the number of Judges in each High Court who are from outside that State ;

(c) the number of Judges who were transferred from one High Court to

another during 1985-86 on promotion or otherwise ; and

(d) whether in each case they were transferred to a State other than the State of their domicile ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) As on 27.3.1986, the High Courts of Andhra Pradesh, Calcutta, Gauhati, Gujarat, Himachal Pradesh, Kerala, Madras, Patna and Sikkim were having Chief Justices from outside States.

(b) 4 initial appointments of puisne Judges in the High Courts of Delhi, Patna, Sikkim and Jammu and Kashmir have been made from outside. Transfers of 2 puisne Judges, one each to the High Courts of Madhya Pradesh and Calcutta, have been made from outside.

(c) and (d). The information is given in the statement given below. However, information regarding State of domicile is not maintained.

#### Statement (From 1.1.85 till date)

S. No.	Name of Judge	Transfer from	Appointed as
S/Shri Justice			
1.	P.R. Gokulakrishnan	Madras	Chief Justice, Gujarat High Court
2.	T.N. Singh	Gauhati	Puisne Judge, Madhya Pradesh High Court
3.	P.C. Reddy	Andhra Pradesh	Chief Justice, Gauhati High Court
4.	K. Bhaskaran	Kerala	Chief Justice, Andhra Pradesh High Court
5.	V.S. Malimath	Karnataka	Chief Justice Kerala High Court
6.	J.K. Mohanty	Orissa	Chief Justice Sikkim High Court
7.	A.M. Bhattacharjee	Sikkim	Puisne Judge, Calcutta High Court.